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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2999/2003

New Delhi, this the 11th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (J)

Shri M.P. Sharma,
Deputy Superintendent of Police,
Central Bureau of Investigation,
Special Investigation Cell-I,
C-1 Hutmants, Dalhousie Road,
New Delhi.

...Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India through
The Secretary,
Cabinet Secretariat,
North Block,
New Delhi.
2. The Director, C.B.I.,
Block No. 3, CGO Complex,
New Delhi.
3. The Secretary,
DOP&T, North Block,
New Delhi.
4. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
Delhi. ... Respondents

(By Advocate: None)

ORDER (ORAL)

Justice V.S. Aggarwal, Chairman -

By virtue of the present application, applicant seeks a direction to regularise the ad hoc period of service as Deputy Superintendent of Police rendered by him from 3.4.1982 to 17.4.1984 with consequential benefits and further to direct the respondents to hold a review Departmental Promotion Committee for considering the claim of the applicant to the post of Superintendent of Police.

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2. Our attention has been drawn by the learned counsel for the applicant towards the letter of the Administrative Officer dated 21.3.2002 addressed to Superintendent of Police (CBI) which indicates that the claim of the applicant had been taken up with the Govt. and decision was awaited in this regard.

3. We are informed that till date no decision has been taken.

4. Taking stock of these facts, respondent no. 2 is directed to consider the claim of the applicant and preferably take a decision within a period of six months from the date of receipt of a copy of this order and convey the same to the applicant. It will be highly appreciated if a speaking order is passed.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

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